

(c) if not, what are the reasons for inadequate supply of coal to those power plants?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL):

(a) Central Electricity Authority (CEA) assesses the demand/coal requirement of various existing thermal power stations, unit-wise, in the country. CEA has assessed the Annual Contracted Quantity (ACQ) in respect of Barauni and Muzaffarpur thermal power stations at 4 lakh tonnes and 5 lakh tonnes respectively for 2010-11.

(b) and (c) Both the power stations are not taking coal as per the Annual Contracted Quantity, probably due to sufficient coal stock at the power stations. As per the daily coal stock report of Central Electricity Authority, as on 8.11.2010, Barauni and Muzaffarpur had 41,000 tonnes and 43,000 tonnes of coal stock respectively, which is sufficient for 41 days and 28 days consumption.

Investment ceiling on BCC

627. SHRI A. ELAVARASAN: Will the Minister of COAL be pleased to state:

(a) whether the Board for Industrial and Financial Reconstruction (BIFR) had barred Bharat Coking Coal (BCC) a subsidiary of Coal India Ltd., to invest beyond 5 per cent of its force reserves and the Ministry has argued that such an investment ban has become detrimental to the company's growth since it requires sizable expenditure every year to purchase its planned activity;

(b) if so, whether the Ministry has also asked BIFR to withdraw the investment ceiling imposed on BCC; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL):

(a) and (b) Yes, Sir.

(c) On receipt of a request in this regard from the Bharat Coking Coal Ltd. (BCCL), matter has been taken up with the Board for Industrial and Financial Reconstruction (BIFR) for waiver of the said investment ceiling to enable the company to take up new initiative/scheme for its forward planning, development and managing overall growth as well as to strengthen its financial and physical performance as per the approved rehabilitation scheme. During the hearing held on 28.09.2010, the Bench II of BIFR has permitted for relaxation of the aforesaid condition.

Compensation to displaced persons

628. DR. K.P. RAMALINGAM: Will the Minister of COAL be pleased to state:

(a) whether Government proposes to make companies share 26 per cent of their profit from mining with those displaced;

(b) if so, whether the profit sharing proposal would be implemented with immediate effect so that the people especially in tribal areas would get proper compensation for the displacement; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL):

(a) Yes, Sir. The Government has prepared a new draft Mines and Minerals (Development and